

canteen within its premises for years even prior to the date on which the question was answered ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

News-Item "India wants end of poaching in Exclusively Economic Zone"

3071. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have seen the news-item in Times of India dated June 28, 1984 captioned "India wants end of poaching in Exclusive Economic Zones" ;

(b) whether he had expressed concern at declining catches at this conference due to trawler operations ;

(c) if so, the reasons for permitting foreign licenced boats in our waters who are looting our marine resources ;

(d) the steps being taken to stop poaching in our own EEZ ;

(e) whether complaints of various violations by such foreign licensed fishing boats have been received ; and

(f) if so, the reasons for not taking stern action as advocated at the FAO Conference by our delegation ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) Yes, Sir.

(b) Union Minister for Agriculture while addressing the FAO World Conference on Fisheries Management and Development at Rome in June, 1984, *inter alia*, expressed concern on the widening gap between the World supply and demand of fish coupled with the declining trend in the growth rate

of fish production. He further added that coastal fisheries was under pressure of over-exploitation and was under the threat of depletion by large scale trawler operations.

(c) Permission to charter foreign fishing vessels has been issued to some Indian companies for exploitation of fisheries resources beyond 40 fathoms of depth i.e. beyond the coastal waters. The charter arrangement is envisaged to build a cadre of trained personnel for operating deep sea fishing vessels, to establish the abundance and distribution of fish resources, to assess suitable growth and gear for economic operations, to transfer technology and to enlarge the deep sea fishing fleet on ownership basis.

(d) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981, envisaged stringent punishment including confiscation of the poaching vessel. A number of foreign poaching fishing vessels have been seized and confiscated.

(e) and (f). Complaints of violation by foreign chartered boats are looked into and appropriate action is taken.

Development of Small and Medium Towns

3072. SHRI LAKSHMAN MALLICK : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of projects sanctioned in Orissa under the Centrally sponsored scheme for integrated development of small and medium towns in the Central sector during 1982-83 and 1983-84 ;

(b) the details regarding the amount earmarked for the success of this scheme and whether the whole amount has been utilised by the State ; and

(c) the details regarding the performance of this scheme ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Two projects